

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4514
ANSWERED ON:21.04.2015
PROTECTION OF LAKES PONDS
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Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of lake rehabilitation projects undertaken under the National Plan for Conservation of Aquatic Eco-Systems (NPCA), State-wise, including Haryana;
- (b) The progress status of each of the projects undertaken under NPCA;
- (c) whether ancient ponds and lakes are struggling for existence in absence of proper maintenance and encroachment by land mafias and if so, the details thereof; and
- (d) the fresh steps taken by the Government to restore and conserve all the fast degrading lakes of the country especially in Madhya Pradesh through an integrated ecosystem approach ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) For conservation and management of identified lakes and wetlands in the country, this Ministry had been earlier implementing two separate programmes, namely National Lake Conservation Plan (NLCP) and National Wetland Conservation Programme (NWCP). To avoid overlap and promote better synergies, both the programmes have been merged into one integrated scheme of National Plan for Conservation of Aquatic Eco-systems (NPCA). The scheme aims at holistic conservation and restoration of lakes and wetlands for achieving the desired water quality enhancement, besides improvement in biodiversity and ecosystem through an integrated and multidisciplinary approach and a common regulatory framework. NPCA is presently operational during XII Plan Period on 70:30 cost sharing between Central Government and respective State Governments (90:10 for North Eastern States).

Based on the proposals received from different States, this Ministry has so far sanctioned projects for conservation of 63 lakes in 14 States at a total cost of Rs.1096.09 crores under the NLCP. The State wise details of amount sanctioned and released to the State Governments so far under the scheme are given in Annexure-I. No proposal for financial assistance under the NLCP Scheme for conservation and management of any lake from Haryana has been received from the State Government.

Under the NWCP, an amount of Rs 138.53 crores has so far been released to the concerned State Governments for undertaking various conservation activities in 80 identified wetlands. The State wise details of amount released to the State Governments so far under the NWCP is given in Annexure-II. An amount of Rs 2.95 crores has been released to the Government of Haryana for conservation activities in Sultanpur and Bindawas wetlands in the State.

(c) A few lakes in the country are reportedly under stress due to rapid urbanisation, various developmental activities and other anthropogenic pressures.

(d) The activities covered under NLCP include interception, diversion and treatment of pollution load entering the lake, de-silting, de-weeding, bioremediation, catchment area treatment, lake beautification, etc. Proposals for conservation and management of four lakes in Madhya Pradesh, namely Rani Talab in Rewa, Sagar Lake in Sagar, Shivpuri lakes in Shivpuri and Sindhsagar lake in Ashok Nagar have been supported under the NLCP. Similarly, activities covered under the NWCP include survey & demarcation, catchment area treatment, desilting & dredging, bio-fencing, fisheries development, weed control, biodiversity conservation, pollution abatement, education and awareness creation and community participation, etc. Management Action Plans for six wetlands in Madhya Pradesh, namely Sakhyasagar, Ratapani, Yashwant Sagar, Sirpur, Barna and Ghatigaon have been sanctioned and an amount of Rs 2.04 crores released for conservation activities of these wetlands.

Also, in order to conserve lakes and wetlands in an integrated manner, all the States /Union Territories, including Madhya Pradesh, have been asked to take adequate measures, which include identification and notification of priority wetlands, constitution of State wetland/lake authorities, development of integrated management plans, etc.